

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

New Delhi, dated this the 14th July, 1999

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. P.C. KANNAN, MEMBER (J)

(19)

1. O.A. No. 3126 of 1991

Kr. Gajendra Singh,
S/o late Shri Tribhuwan Singh,
Surveyor of Works,
Office of C.W.E.,
Udhampur. Applicant

(By Advocate: Shri G.D.Gupta
with Shri U.S. Bisht)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
South Block,
New Delhi-110011.
2. Engineer-in-Chief,
Army Headquarters,
Ministry of Defence,
Kashmir House,
New Delhi-110011.
3. Shri Krishan Chander,
Surveyor of Works,
Office of C.W.E., Kirkee. Respondents

(By Advocate: Shri V.S.R. Krishna)

2. O.A. No. 448 of 1993

Shri Balbir Singh,
237/2, West End Road,
Meerut Cantt. Applicant

(By Advocate: Shri U.S. Bisht)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
New Delhi.
2. Engineer-in-Chief's Branch,
Army Headquarters,
Kashmir House,
Rajaji Marg, New Delhi-110011.
3. Shri A.D. Sawale, SW,
C/o E-in-C's Branch,
Kashmir House,
New Delhi-110011. Respondents

1

3. O.A. No. 1042 of 1993

Shri K.K. Khanna
S/o Shri J.L. Khanna,
S.W.,
Headquarters C.W.E., Pathankot. ... Applicant

(80)

(By Advocate: Shri G.D. Gupta)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
South Block,
New Delhi-110011.
2. E-in-C's Branch,
Army Hqrs.,
Ministry of Defence,
Kashmir House,
New Delhi.
3. Shri L.D. Kataria, SW,
HQ C.W.E., Mhow Cantt. ... Respondents

(By Advocate: Shri V.S.R. Krishna)

4. O.A. No. 1954 of 1993

Shri R.C. Nangia,
S/o Shri D.D. Nangia,
S.W.,
O/o C.E., Udhampur Zone,
Udhampur-182121. ... Applicant

(By Advocate: Shri G.D. Gupta)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
South Block,
New Delhi-110011.
2. E-in-C's Branch,
Army Headquarters,
Ministry of Defence,
New Delhi.
3. Shri Krishan Chander,
S.W.,
O/o C.W.E. Kirkee, Pune.
4. Shri L.D. Kataria, SW,
Hqr. C.W.E., Mhow Cantt. ... Respondents

(By Advocate: Shri V.S.R. Krishna)

5. O.A. No. 3164 of 1992

(81)

Shri Rajendra Babu Gupta,
S/o late Shri Mata Din Gupta,
S.W.
O/o C.W.E. (Project),
Bhatinda-151004. ... Applicant

(By Advocate: Shri U.S. Bisht)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
South Block, New Delhi.
2. E-in-C's Branch,
Army Hqrs., Ministry of Defence,
New Delhi.
3. Shri L.D. Kataria,
S.W.,
C/o E-in-C's Branch,
Kashmir House,
New Delhi. ... Respondents

(By Advocate: Shri V.S.R. Krishna)

6. O.A. No. 1712 of 1994

Shri D.S. Inamdar,
S/o late Shri Sadhashiv Anand Rao Inamdar,
Jr. S.W.,
O/o Garrisson Engineer (Naval Works),
Bombay. ... Applicant

(By Advocate: Shri U.S. Bisht)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
New Delhi.
2. E-in-C's Branch,
Army Headquarters,
Ministry of Defence,
New Delhi. ... Respondents

(By Advocate: Shri V.S.R. Krishna)

7. O.A. No. 2698 of 1993

S/Shri
1. Shri H.R. Sharma, SW,
S/o Shri Neel Kanth,
R/o 34-D, MES Officers Enclave,
Kotwali Road,
Delhi Cantt.-110010.

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2. Shri I. Tuljaram Basude, SW,
S/o Shri Ramchander Rao,
R/o 114-B, Type IV Quarter,
Kabul Lines, Delhi Cantt. (92)

3. Shri P. Achuthan, SW
R/o MES Officers Enclave,
Kotwali Road, Delhi Cantt.

4. Shri I. Rama Rao,
R/o Plot No.56, Sector II,
NVP Colony,
Visakhapatnam-530017. ... Applicants

(By Advocate: Shri U.S. Bisht)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
Sena Bhawan,
New Delhi-110011.

2. E-in-C's Branch,
Army Headquarters,
Ministry of Defence,
New Delhi. ... Respondents

(By Advocate: Shri V.S.R. Krishna)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

As these O.As involve common questions of law and fact they are being disposed of by this common order.

2. In this connection our attention has been invited to the C.A.T. (Full Bench), Principal Bench, New Delhi's order dated 18.1.99 in O.A. No. 3126/92 K. Gajender Singh Vs. UOI & other connected O.As.

3. We dispose of these O.As with a direction to respondents to consider the claims of the applicants in each of the O.As in the light of the

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(83)

contents of the aforesaid Full Bench's order dated 18.1.99 and after giving each of them a reasonable opportunity of being heard in person, pass detailed, speaking and reasoned orders in respect of each of them within three months from the date of receipt of a copy of this order.

4. To the extent that claims of the applicants in each of the O.As are allowed by respondents, they shall be entitled to consequential benefits flowing therefrom in accordance with rules and instructions.

5. These O.As are disposed of accordingly. No costs.

6. Let copies of this order be placed in each O.A. case record.

Dhananjay
(P.C. Kannan)
Member (J)

A. Adige
(S.R. Adige)
Vice Chairman (A)

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